THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) No, Sir.

(b) Does not arise.

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India's Image Abroad

- 2271. MISS SAROJ KHAPARDE: Will the PRIME MINISTER be pleased to state;
- (a) whether it is a fact that the Union Minister for Information and Broadcasting had, on his return from the U.S. recently, stated that there was need to improve India's image abroad; and'
- (b) if so, what specific measures are being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI RAM NIWAS MIR-DHA): (a) Sir, what the Minister of Information and Broadcasting was that India's achievements were not properly projected in the USA and something needs to be done to portray a correct image of India.

(b) It is government's constant effort to disseminate correct information about our country and its achievements. This is done through contacts with representatives of the foreign media stationed in India and through the publicity and public re-lations work of our diplomatic and Consular Missions in foreign countries through Trade Fairs, Film Festivals and Cultural Festivals etc.

Several of our Missions maintain librairies-cum-reading rooms for the use of the public, and also issue press bulletins and news magazines about India. Among other measures are:

1. Close liaison with the local Indian communities who in turn can help disseminate correct information about the country.

2. Use of audio visual material to provide topical, up-to-date information about the country.

in Andhra Pradesh

- 3. Close contact with ethnic Indian media abroad which serve the Indian community and public.
- 4. Speaking engagements by officers posted in the Missions.

Setting up of a High-Technology Pig-iron Plaat

- 2272. SHRI R. SAMBA SIVA RAO: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether Government to set up a pig iron plant in the country based on high-technology on Austrian process by the end of the current financial year; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) Government is examining the feasibility of utilising certain promistechnologies, including ing foreign Process (process developed in West Germany but being marketed by an Austrian Company), that enable the production of pig iron without the use of coking coal. It is not possible at this stage to indicate whether the Government decision in this regard would be taken by the end of the current financial year.

(b) KR Process uses iron ore in the form of lumps and pellets alongwith non-coking coal.

12.00 Noon

RE. POLITICAL SITUATION IN ANDHRA PRADESH

SHRI SURESH KALMADI (Maharashtra) .- Sir, there have been massscale defections organised by the Congress - I... (Interruptions). We want a discussion on the situation in Andhra... (Interruptions). This is a greatest defection in the history of Andhra Pradesh caused by the Congress-I. .. (Interruptions).

MR. CHAIRMAN: AU oi you speaking together, all that you intend to say, is frustrated by itself. Yes, Mr. Advani.

(Mr. Deputy Chairman in the Chair).

SHRI LAL K. ADVANI (Madhya Pradesh) j Mr. Deputy Chairman, the reports from Hyderabad are extremely disquieting. A situation has developed there.,. (Interruptions). I have been permitted to speak... (Interruptions).

SHRI P. N. SUKUL (Uttar Pradesh): It is a minority Government; it has to go.

SHRI LAL K. ADVANI: A situation has developed there in -which some persons belonging to the ruling party chose to break away from the ruling party, and claimed that they had a majority in the Assembly. In the meanwhile, the Chief Minister of that State was able to present to the Governor of the State a signed memorandum indicating that the claims made by the break-away group are spurious, frivolous and deliberately intended to create a climate of crisis... (Interruptions).

THE MINISTER OF HOME AFFAIRS (SHRI P. V. NARASIM-HA RAO): Why are we going into this matter? It is for the Governor to decide. It is better not to raise it in the House. The Central Government. .. (Interruptions) and the Parliament do not come into the picture. The Governor is seized of the matter as of now, and I would respectfully submit to Mr. Advani, not to rake that up here, because it just does not belong here... (Interruptions).

SHRI LAL K. ADVANI: I fully appreciate what the Home Minister has just now stated. And if you were to read m_{ν} note, that I have submitted to Chairman, I have confined myself to the area with which Parliament should be concerned, and that

area is that under the Constitution, the Governor is required to act on the advice of the Council of Ministers, and the Council of Ministers has advised him to convene a meeting of the Assembly, and still—only this morning I have checked up with Hyderabad and I am told—the Governor keeps on saying: 'I am considering the matter'. After all, what is he considering, except... (Interruptions) ... I am willing to discuss it with the Home Minister...

SHRI P. V. NARASIMHA RAO: Sir, he is raising certain questions without going into the merits of those questions. Is he expecting an answer from me or from you?

MR. DEPUTY CHAIRMAN: I do not think he is expecting it from anybody.

SHRI LAL K. ADVANI: I am not expecting an answer from him.

NARASIMHA RAO: SHRI P. V. Sir, If you are pleased to allow him to make whatever submissions wants io make without expecting any answer from any quarter, I have' nothing to say. It is a matter for you. I am only saying- (Interrupt-Jons) He is opening a debate which does not belong here and also creating conditions for similar questions, which do . not belong here, to be asked by all the Members of the House. It will be a free for all.

(Interruptions)

SHRI LAL K. ADVANI; Sir, my point is...

MR. DEPUTY CHAIRMAN: Your point is over. You have made your point clear.

SHRI LAL K. ADVANI: My point is, let not Kashmir toe repeated in Hyderabad.

MR. DEPUTY CHAIRMAN: You better go to the Governor and ask hirn.

(Interruptions)

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Nothing will go on record. (Interruption) If hon. Members want to express their views, they should do so ane by one. Then only, I will be able io hear them. (Interruptions) Mr. •Jain please. (Interruptions)

आप अपनी ही पाटों के आदमी की नहीं सन रहें हैं... (व्यवधान)। मैं ने श्री जैन का नाम लिया है। आप अपनी पार्टी के आदमी की नहीं सुनते हैं तो बोलते रहिये... (व्यवधान)

श्री जे. के. जैन (मध्य प्रदेश): उपसभा-पति महोदय, अभी श्री आडवाणी जी ने कहा कि 160 सदस्यों ने हस्ताक्षर करके गवर्नर को भेजे हैं...(व्यवधान)

SHRI P. V. NARASIMHA RAO: Sir, I would appeal to him...

आ जे. के. जैन: पहले मेरी बात का जबाव तो आने दोजिए ।

SHRI P. V. NARASIMHA RAO: I would make the same appeal to you as I have made to Mr. Advani. (Interruption) Sir, with your permission, I would say that both the question and the attempt to answer that question

do not belong here

किसी को सिसियाहट

हां सकती है, किसी कां खुशी हां सकती है। दोनों बातों को इस सदन से बाहर रखें तो अच्छा है।

श्री जे. को. जैन: उन्होंने जो गलतयानी है कि 160 सदस्यों ने हस्ताक्षर किये हैं... (व्यवधान)

MR. DEPUTY CHAIRMAN: I think, this is quite clear.

(Interruptions)

SHRI DIPEN GHOSH (West Bengal): Sir, after having heard the hon. Home Minister, I want to make a submission.

(Interruptions)

MR. DEPUTY CHAIRMAN: Let Mr. Jain make his point first. Then, you can have your say.

श्री जे. के. जैन: श्री आडवाणी जी ने कहा कि 160 सदस्यों ने हस्ताक्षर करके गवर्नर को दिये हैं, लेकिन आज प्रात: काल की यह

जानकारी है कि 92 सदस्यों ने गवर्नर के सामने सुबह साढ़े आठ वजे राजभवन में परेड को है। आडवाणी जी का यह कहना कि गवर्गर साहब अभी तक इस मामले पर विचार ही कर रहे हैं, मैं माननीय आडवाणी जी से यह जानकारी चाहता हूं कि क्या वे किसी भी गवर्गर से यह तवक्कारे रखते हैं कि तहकीकात किये बिना गवर्नर किसी बात पर अपना आदेश दे देतें? जब कि यह जानकारी बिल्कुल सही है। आप पी. टी. आई. और यू. एन. आई. को रिपोर्ट जाकर दोखिये कि 92 एम. एल. एज ने राज भवन में जाकर गवर्नर को सामने परंड की और उन्होंने मांग की है कि उनका जो दल है उसके साथ मैजोरिटी है। इसलिए एन. टी. रामाराव की सरकार को हमारी पाटी तरन्त बरखास्त करने की मांग करती है ताकि प्रजातांत्रिक मृत्यों को . . . (व्यवधान)...

in Andhra Pradesh

श्री उपसभापतिः ठीक है।

श्री जे. के. जैन: मैं मांग करता ह क्योंकि एन. टी. रामाराव को पार्टी माइना रिटी में रह गई है और उनके दल से निकल हुए मंत्रियों ने कहा है कि ये डिक्टटेटर ह और ओलेम्पिक गेम्स को दोहने के लिये वे बाहर गये और वहां जाकर बैठें, इसलिये में मांग करता हुं कि एंसी सरकार को तरन दरस्वास्त किया जाय ।

SHRI DIPEN GHOSH: Mr. Deputy Chairman, Sir, I have heard the hon. Home Minister. During the Question Hour also one of the hon. Ministers, Dr. Sanjeevi Rao, stated one sentence that their Government believed in democracy. (Interruptions). I am quoting the Minister's statement. (Interruptions). Even they do not believe their own Minister. (Interruptions) . Dr. Sanjeevi Rao's statement prompts me to make this statement. As Mr. Advani has stated, there is claim and counter-claim about the majority. The Cabinet headed by Mr. NTR, by a decision, has advised the Governor to summon the Assembly. Very recently there was a conference of the Presiding Officers in which the consensus was that the majority issue had to be decided on the floor of the House. (Interruptions)

[Shri Dipen Ghosh] You just listen. Naturally, the process of democracy demands that the majority issue has to be decided on the floor of the House. Since the Cabinet by a decision has advised the Governor to summon the House, it is incumbent on the Governor to summon the House. But, Sir, instead of doing that the Governor is still cooling his feet and, in the meantime, horse trading is going on. Let the Governor be asked by the Central Government to convene the Legisla-Assembly. Let the majority issue be decided there.

SHRI P. V. NARASIMHA RAO: If there is one thing I am not going to do, that is to ask the Governor to do or no to do anything. (.Interruptions)

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Deputy Chairman, Sir, I concede the argument of my friend, Shri Narasimha Rao, that he is not to issue do's and dont's to the Governor. But may I remind him and also the House that this is the Council of States? Any political development which takes place in a State which infringes the Constitution and the constitutional provisipns, come under the jurisdiction of this august House. (Interruptions). Now, what is the issue? (Interruptions). Let me explain how it comes. (Interruptions).

SHRIMATI USHA MALHOTRA (Himachal Pradesh): Sir, on a point of-order. Does the hon. Member want the Constitution to dispense with the Governors?

SHRI M. S. GURUPADASWAMY: No, we do not want that. Who told you so? Why are you assuming this? I want the Governor to do his duty, discharge his responsibilities under the Constitution.

SHRIMATI USHA MALHOTRA: But at the same time you have... (Interruptions).. .undermined his duties as spell out by the Constitution.

SHRI P. V. NARASIMHA RAO: Sir, this is the Counci] of States. The

other House i_s the House of People. By the same token, anything happening anywhere to the people, whether it is in the State List or Union List or Concurrent List can be discussed there. This is the logic he is leading to.

SHRI M. S. GURUPADASWAMY: I am not saying that. Don't wrongly mislead the House by wrong interpretation. I have only said.... Let me complete please. The act of the Governor which infringes upon the provisions of the Constitution should be taken note of by this august House (Interruptions) My specific point is that the Governor has not acted according to the Constitution. He is bound by the advice of the Cabinet. And what is the advice of the Cabinet? The Cabinet has recommended, made a specific recommendation that the Assembly should be summoned immediately.

SHRI J. K. JAIN: A minority Government cannot...

SHRI M. S. GURUPADASWAMY: The Governor has no discretion. He has got to summon the Assembly whether it is in majority or minority. (Interruptions) Therefore, Sir, I say that this august House has got jurisdiction to discuss this matter. I disagree with my friend there. We can discuss this matter.

SHRI J. K. JAIN: Then why don't we discuss Karnataka here?

SHRI M. S. GURUPADASWAMY: I want the Governor to do his duty, discharge his responsibility under the Constitution.

SHRI J. K. JAIN: In the case of Karnataka, why don't you suggest the same?

SHRI M. S. GURUPADASWAMY: We are not discussing Karnataka. (Interruptions) We are discussing Andhra. (Interruptions) Your Government does not want that Ministry to exist before the elections.

SHR1 DARBARA SINGH (Punjab): May 1 bring to your notice... (Interruptions)

श्री सत्यपाल मालिक (उत्तर प्रदोश): श्री मन मेरा व्यवस्था का प्रश्न है (व्यवधांन)

थी स्रोत कलमाड़ी: एक-एक मैं बर का 25 लाख रूपया दिया (व्यवधांन)

SHRI T. BASHEER (Keraia): It shows their frustration. (Interrwptions)

MR. DEPUTY CHAIRMAN: As we cannot hear anything, I think I will pass on to the Calling Attention Motion. Now I rule out all these things. I cannot allow anybody. Dont record anybody. (Interruptions) Please take your seats. I think at least the Members should show this much of respect. They are all crying for democracy, they are all dying for democracy. Please sit down. But they do not know. Mr. Kalmadi, had there not been democracy in this country, perhaps you would not have come to this House. You know it. (Interruptions).

SOME HON. MEMBERS: We have a right¹.

MR. DEPUTY CHAIRMAN: Those who are dying for democracy, I would request and expect of them... (Inter-ruptions) I have not allowed you. Please take your seat. I think the stage has not yet reached to discuss this today. Therefore, I rule it out. We go over to the Calling Attention. (Interruptions)

SOME HON. MEMBERS: Let there be a discussion. We are going out in protest. (Interruptions)

[At this stage, some hon. Members left the Chamber].

SHRI V. GOPALSAMY (.Tamil-Nadu): This is the killer squad. (Interruptions)

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): W^ walk out as a mark of protest. There is no democracy in India.

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[At this stage, some hon. Members *left the Chamber*].

SHRI SURESH KALMADI: Sir, we want a lull-day discussion. (Interruptions) The way democracy is throttled in Andhra Pradesh, we want a fulliledged discussion. Mrs. Gandhi weni to Medak, Mrs. Gandhi went to Hyderabad, and Rs. 25 lakhs per MLA were given. Rs. 50 crores have been distributed in Andhra Pradesh. (Interruptions) Fifty crores of rupees have been distributed that way. Thil is a shame on democracy. We want S discussion in the House.

SHRI J. K. JAIN: They should explain... (Interruptions)

SHRI SURESH KALMADI: As a protest, I walk out. •

[At this stage the hon. Membef left the Chamber].

AN HON. MEMBER: It is out of frustration. Sir.

श्री रामानन्द यादव (विहार): मेरा पाइन्ट आफ आर्डर है।

श्री उपसभापतिः अव यह डिसकरान ओवर हो गया है, दूसरा पाइंट ले लिया है।

श्री रामानन्द यादवः मेरा सबिमशन है।

MR. DEPUTY CHAIRMAN: Buta Singh, let him make his submission.

श्री रामानन्द यादव: मेरा सविमशन है चेयर से । आपसे रिक्वेस्ट है कि आप एक तरफा वात सुन लेते हैं और हम लोगों की तरफ स लोगों को ... (व्यव्धान)

श्री उपसभापितः माफ करिए, आप के लोगों को मैंने बुलाया है। श्री दरबारा सिंह को बुलाया लेकिन. . 🧓

. . (Interruptions) I asked Mr. Darbara Singh from your side, but nobody allowed him to speak. Nobody cooperates with you. You ask your friends.

श्री रामानन्द यादव : आपसे रिक्वेस्ट हैं।

धी उपसभापतिः कोई रिक्वेस्ट नहीं है। Nobody cooperates.

ी रामानन्व यादवः जब आप चेयर पर बैठेत हो तो किसी की बात को सुनने की कोशिय नहीं करते हो ।

भी उपसभापीतः ठीक है अब आप कह लीजिए । बॉलिए क्या कहना है । आप सब बॉलिए . . . (व्यवधान) बॉलेने दीजिए ।

श्री रामानन्द यादवः एक आपसे रिक्वंस्ट यह है कि जब कोई बात उठती है उस तरफ से और हमारी पार्टी के उत्पर आक्षंप होता है तो आप कृपया उनकी बात सुनने के बाद हम लोगों की बात भी सुन लिया कीजिए तािक हम लोग उनका जबाब दे सके। उनकी भी भी संस्था है, हमारी भी संस्था है, उनकी संस्था से हमारी कम संस्था नहीं है। एक तरफ से कोई एक ही आदमी बोलना चाहते हैं तो हमारी पार्टी के एक ही आदमी को दीिजए लेकिन दूसरे लोग बोलना चाहते हैं तो आप उन्हह नी देते रैं। आप कृपया पार्टी की संस्था के अनुसार इस बात पर भी विचार कीजिए, हर पाइंट आफ ब्यू को सन लीजिए और तब आप. (ध्यवधान)

SHRI R. MOHANARANGAM (Tamil Nadu): Nobody is here to listen.

श्री उपसभापितः श्री रामानन्द यादव, जी आपको ध्यान नहीं है मैं ने श्री जैन को बुलाया और उन्होंने अपनी बात कही. आपके मिनिस्टर साहव तीन बार उठे, सफाई दी उसके बाद मैंने श्री दरवारा सिंह को बुलाया आप सब लोग खड़े श्रे कोई बैठने को तैयार नहीं हुआ तब मैंने कहा नहीं दूगा जाने दीजिए...(बोवधान).. मैं कैसे बुलवाता, आपकी पार्टी के लोग खड़े थे तब आपने क्यों नहीं उनको बैठाया।

श्री रामानन्द यादवः सब लोग वैठे थे।

श्री उपसभापति: कोई नहीं बैठा था, कौसी बात करते हैं, आपको पार्टी का कोई नहीं बैठा था।

श्री रामानन्द यादवः उनको दैठाना आपका काम है...(व्यवधान)

श्री उपसभापितः मेरा काम भी नहीं है(व्यवधान)

I called him in fact. They stopped hirn from speaking.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

Dismal performance of Indian Contingent at Los Angeles Olympics

SHRI R. MOHANARANGAM (Tamil Nadu): Sir, I beg to call the attention of the Minister of Sports to the dismal performance of the Indian Contingent ar the Los Angeles Olympics.

THE MINISTER OF PARLIAMEN-TARY SPORTS AFFAIRS, AND HOUSING WORKS AND (SHRI BUTA SINGH): Mr.-Deputy Chairman, Sir, The XXIII Olympic Games were held at Los Angeles from the 28th July to 12th August, 1984. The Indian Olympic Association as the national Olympic Committee for India sent a contingent to Los Angeles participate In the Olympic Games. The Indian Olympic Association has been regularly sending contingents participate in the Olympic Games held from time to time in different cities of the world. At Los Angeles, the Indian Olympic contingent participated in Athletics, Boxing, Hockey, Shooting, Weight-lifting, Wrestling, and Yachting, besides the demonstration games of tennis.

A distinctive and encouraging feature of the participation of **the** Indian contingent in the Los Angeles